

BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

In the matter of :

O.A. No. 515/2022

Dharamvir

..... Applicant

Versus

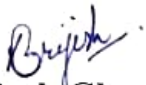
State of Haryana and others

..... Respondents

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Filed by:


Brijesh Chauhan
Chander Mohan Sharma
Advocates
267/7, Hindu Ashram Road,
Near Delhi Gate, Nahan, H.P.
Mob: 9882370777;
Email: brijeshnbn@yahoo.com

Dated: 07/11/2024

Place: Nahan HP

BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

In the matter of :

Dharamvir

..... *Applicant*

Versus

State of Haryana and others

..... *Respondents*

REPLY ON BEHALF OF RESPONDENT NO. 17

MOST RESPECTFULLY SHOWETH:

1. At the outset, it is submitted that the present complaint is a motivated one and is filed with a malafied intention without any basis by knowingly making false and incorrect statements and in utter disregard of facts and therefore the complaint is liable to be dismissed on this ground only. The main allegation in the complaint was that the effluent water is being discharged in the Markanda river by the factories situated at Kala Amb - Trilokpur Road. That there is no proof of that allegation and therefore false to the knowledge of Applicant and made with ulterior motives.

ATTESTED
NIKHIL
Advocate
Sub Divisional
Dist. Gurgaon

2. That the Respondent No. 17, i.e., Kala Amb Infrastructure Development Company, is established for the purpose of betterment of the Kala Amb industrial area. The CEPT has been operational with effect from 4th December 2023, and working properly. Copy of monthly progress report is attached herewith as Annexure R-1.

3. That the Respondent No. 17 has obtained its consent to operate from the HP State Pollution Control Board, which has been renewed time to time (the copy of Consent to operate are attached herewith as Annexure R-2 (Colly)) and for the renewal of consent of operate is applied on 29/10/2024 (copy of Renewal application is attached herewith as Annexure R-3). The Respondent is working efficiently and analysis report dated 01/10/2024 of sample of final outlet of CETP of Kala Amb Infrastructure Development Company, i.e., Respondent No. 17 is attached herewith as Annexure R-4, which clearly show that the water from the final output of Respondent No. 17 is not polluted in any manner and is within the permissible limit. Further, the CETP plant is not situated on the Kala Amb - Trilokpur road, and it is situated at different end at village Ogli, which is far away from the Kala Amb – Trilokpur road, and all the allegation against the Respondent No. 17

NOTARY
7/11/2024

ATTENDED

Notary
7/11/2024

are specifically denied being wrong and false. It is respectfully submitted that the CETP is working effectively and efficiently since its inception, i.e. December 4, 2023, and there is no lapse of any kind on its part, and the effluent water from the factories is being treated in the CETP plant and its parameter are under permissible limit, copy of analysis report dated 01/10/2024 is attached as Annexure-4, for the kind perusal of Hon'ble Tribunal. Therefore, the Respondent No. 17 is safely monitoring effluent water treatment CETP plant and responsibly managing the disposal.

4. That the present complaint and allegation filed against Respondent No. 17 are false and frivolous and are liable to be dismissed. The applicant has been making false and baseless allegations against the Respondent No. 17, without even verifying the facts. It is submitted that the Respondent No. 17 does not produce any such pollution or hazardous waste whatsoever, as can be seen from the testing reports done from time to time, and hence all the allegations against Respondent No. 17 are wrong and false and filed with malicious intent. The application of the applicant is filed without ascertaining any of the facts and hence, ought to be dismissed on this ground also.

ATTESTED

Notary
7/11/2024

5. That the allegations against Respondent No. 17 regarding the effluent discharge by the Respondent No. 17 are blatantly false and is expressly denied. It is respectfully submitted that the Respondent No. 17 assure that not a single drop of water be left untreated, and the CETP plant is working effectively and efficiently, which is clearly evident from the test reports conducted from time to time. Hence the complaint and all the allegations in the application/complaint against the Respondent No. 17 are liable to be dismissed.

It is therefore most respectfully prayed that the present Application/complaint against the Respondent No. 17 and all the allegations be dismissed for the reasons stated above, with cost and pass such further order, as this Hon'ble Court deem fit in the interest of justice and equity.

Date: 07/11/2024

Place: Nahan HP

Answering Respondent No. 17

through Counsels

Brijesh
Brijesh Chauhan,
Chander Mohan Sharma &
Advocates

267/7, Hindu Ashram Road,
Near Delhi Gate, Nahan, H.P.
Mob: 9882370777;

Email: brijeshnhn@yahoo.com

NOTARIAL
Nikhil
7/11/2024
DR. J. SINGH

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

In the matter of :

Dharamvir

..... Applicant

Versus

State of Haryana and others

..... Respondents

AFFIDAVIT

I, Chander Sheikhar Pushkarna, aged about 63 years s/o Sh. Ram Nath Sharma, Director/authorised person for Kala Amb Infrastructure Development Company, Village Ogli, Tehsil Nahan, District Sirmour, HP, 173030, do hereby solemnly affirm and declare as under:-

1. I am authorised person for aforesaid Kala Amb Infrastructure Development Company, I have gone through the records of the Respondent No. 17 and I have made myself conversant with the facts of the present case therefore, I am competent to depose, and contest the present matter on behalf of Respondent No. 17, i.e., Kala Amb Infrastructure Development Company.

2. That the accompanying reply has been drafted by my counsel under my instructions. The contents of accompanying reply may kindly be read as part and parcel of this affidavit, as the same are not being repeated herein for the sake of brevity

DEPONENT

VERIFICATION: I, the abovenamed deponent, do hereby verify that the contents of this affidavit are true and correct to the best of my knowledge derived from the official record and nothing material is concealed therefrom.

Verified at Nahan HP on this 07/11/2024

DEPONENT

Chander Mohan (Advocate)

Nahan, Dist-Sirmour (H.P) - 173001

ATTESTED

Nimhi

Advocate
7/11/2024
Dist. Sirmour (H.P)

Nimhi

6/7/11/2024

Dist. Sirmour (H.P)



Handwritten signature of Chander Mohan.

sh. chander Mohan (Advocate) Nahan Dist-Sirmour (H.P)

Handwritten signature of Chander Mohan.

Handwritten signature of Chander Mohan.

POWER OF ATTORNEY (VAKALATNAMA)



IN THE COURT OF HON'BLE NATIONAL GREEN TRIBUNAL, Principal Bench, New Delhi

Dharamvir

[Plaintiff
[Complainant

VERSUS

[Petitioner

State of Haryana and others

[Appellant

[Defendant

[Respondent

Engaged for Respondent No. 17 Claim/Charge

KNOWALL to whom these present shall come that I/we Chander Sheikhar Pushkarna, Director/

Authorised person of Kala Amb Infrastructure Company, Village Ogli, Tehsil Nahar, Distt Sirmaur HP.

Appoint Shri BRIJESH CHAUHAN and CHANDER MOHAN SHARMA, Advocates, Nahar, Distt. Sirmaur HP- 173001.

Hereinafter called an advocate for me/us the above mentioned case to do all the following acts, deeds all things or any of them that is to say:

- To act appear and plead in the above mentioned case in this court or any other court in which it may be tried and heard in the first instance un till its final decision.
- To present pleadings, Appeals, cross objections or petition for executions, review, revision, compromise or other petitions or affidavits or other documents and withdrawal as shall be deemed necessary or advisable for the prosecution of the said case in all in its stages.
- To Withdraw or compromise the said case or submit to arbitrations any difference disputes that shall arise touching or in any matter relating to the said case.
- To receive money and grant receipt thereof and to do all other acts and things which may be necessary to be done for the progress and in the said case.
- To employ money any other Legal practitioner authorizing him to exercise the powers and authorities hereby conferred on the Advocate whenever he may think fit to do so.

AND I/We here by agree to ratify whatever the Advocate or this substitute shall do in the case.

AND I/We here by agree not to hold the Advocate or his substitute responsible for the result of the case is consequence of his unavoidable absence from the court when the said case in called up for hearing. I/We agree to be present in the Court at the call of the case to in from the Advocate to attend the court to prosecute the case.

AND I/We hereby agree that in the event of whole or part of the fee of the advocate remaining unpaid, he shall be entitled to withdraw from the prosecution of the said case until the same is paid.

AND I/We hereby agree that the Advocate will not be bound the appear for us if the case is transferred to any other Court which sits at any place other than its normal place of sitting.

I/We do herein set my/our hand to these present contents of which have been read over and explained to me/us.

Dated 7/11/2024

ACCEPTED

BRIJESH CHAUHAN
Advocate
HIM/149/2002

CHANDER MOHAN SHARMA
(Signature or thumb impression)

HIM/117/2007 Advocate

(Chander Sheikhar Pushkarna)

1704

KALA-AMB INFRASTRUCTURE DEVELOPMENT COMPANY (KIDC)

C/o Common Facility Centre, Kala Amb, Distt. Sirmour, H.P.

Email :- kidc.cetp@gmail.com

Ref. No. :- KIDC/-33/24

RESOLUTION/AUTHORISATION

Dated: 05.11.2024

Board of Directors of Kala Amb Infrastructure Development Company (hereinafter the "Company") passed a resolution on 05.11.2024, at its registered office situated at Single window Clearance Agency Johron, Kala Amb Distt- Sirmour (H.P), whereby the Board of Directors of the Company have authorized Shri, Chander Sheikher Pushkarna s/o Sh. Ram Nath Sharma ,r/o 186. Model Town Ambala City (H.R) to execute all or any of the following acts or things for and on behalf of the Company in connection with filing any reply, proceeding for contesting any matter before, National Green Tribunal, New Delhi or any other court or concerned authority, and with regard to do the following:

- (i) To engage or appoint any legal practitioner to conduct/contest the afore-said matter.
- (ii) To sign, verify and file any pleading, complaint, written statement, Reply, affidavit, applications or all other documents *qua* the afore-said case/proceedings
- (iii) To make and present to the court any application in the afore-said case / proceedings and/or to appear or to give any statement/evidence before any Court or Authority; and
- (iv) To obtain copies of documents and papers regarding the afore-said case/proceedings.

Generally to do all other lawful acts necessary for the conduct of the afore-said case /proceedings and the Company hereby agree that all acts, deeds and things lawfully done by the afore-said authorized signatory/person shall be constructed as acts, deeds and things done by the Company and the Company hereby undertake to ratify and confirm all and whatsoever that its afore-said Signatory/person shall lawfully do or cause to be done for the Company by virtue of the power hereby given.


Director(s)


Authorised Person

BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

In the matter of :

Dharamvir

..... Applicant

Versus

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..... Respondents

LIST OF DOCUMENTS

S. No	Particulars	Annexure
1.	Copy of monthly progress report	R-1
2.	Copy of Consent to operate	R-2
3.	Renewal application	R-3
4.	Analysis report dated 01/10/2024	R-4

Date: 07/11/2024

Place: Nahan HP

Answering Respondent No. 17
through Counsels

Brijesh
Brijesh Chauhan
Chander Mohan Sharma
Advocates
267/7, Hindu Ashram Road,
Near Delhi Gate, Nahan, H.P.
Mob: 9882370777;
Email: brijeshnhn@yahoo.com

1706

KALA-AMB INFRASTRUCTURE DEVELOPMENT COMPANY (KIDC)
 C o Common Facility Centre, Kala Amb, Distt. Sirmour, H.P.

Email :- kidc.cetp@gmail.com

Ref. No. :- KIDC/ DIC-32/24/

Dated: - 05.11.2024

To,
 The General Manager,
 District Industries Center, DIC,
 Nahan, District Sirmour, H.P.

Subject: - Submission of monthly progress report of CETP Kala Amb.

Sir,

With reference to above, please find enclosed herewith progress report on CETP Kala Amb for the month of ending October 2024 on the prescribed format as under:

Status of compliance and operation of the CET Ps

Town	No. of Industries	Industrial Discharge	Status of ETBs	Status of CETPs
Kala Amb	65 (Pharma industries to be covered in 1 st Phase)	0.65 MLD Total Capacity 2.5 MLD	It Pertains to HPPCB	The CETP has been operational with effect from 4 th December 2023.

The Progress report for the month of October shows the work done on the following aspects.

1. 57 Pharma and 3 other than Pharma Industries registered in CETP Kala Amb till today out of 65 Pharma Industries and 50 Industries send their effluent to CETP Kala Amb.
2. We have resumed lifting of effluent from our member industries to CETP Kala Amb w.e.f. 04.12.2023. till present time we have received approx. 16781 KL effluent (Waste Water) from our member industries and 14342 KL has been leave in outlet tank after treatment. We have presently engaged three water tankers duly lifted with GPS.
3. Aeration process is going on 24x7.

1707

KALA-AMB INFRASTRUCTURE DEVELOPMENT COMPANY (KIDC)

C/o Common Facility Centre, Kala Amb, Distt. Sirmour, H.P.

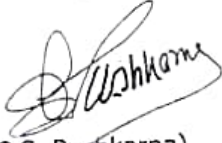
Email :- kidc.cetp@gmail.com

Ref. No. :- KIDC/-

- 4. Treated water parameters were found under norms which were set by the Honorable NGT, CPCB and HPPCB. Parameters of the treated water define by the HPPCB on dated 11.09.2024 which was collected by the JEE HPPCB RO Paonta, Sirmour (H.P.) on date 01.10.2024. Sample tasting report enclosed with the letter.
- 5. KIDC need fund per month Rs. 8.84 Lakhs from Jal Shakti Vibhag for smooth functioning of CETP Kala Amb.

We are facing problem due to shortage of fund for smooth running of CETP Kala Amb. So, you are therefore requested to available fund for smooth running of CETP Kala Amb.

Thanking You



(C.S. Pushkarna)

Chairman, KIDC Kala Amb

Cc to

- 1. The Member Secretary, SWCA Kala Amb, Tehsil Nahan, District Sirmour H.P.
- 2. The Regional Officer, HPPCB Paonta Sahib, District Sirmour H.P.

H.P.STATE POLLUTION CONTROL BOARD
FORM X
REPORT BY STATE BOARD ANALYST
(See Rule 26)

Report No: 13572823/W-14302

01/10/2024

I hereby certify that I **Dr Hitender Kumar Sharma**, SSO, State Board Analyst duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on 11/09/2024 from **Naveen Rajpoot, JEE**, HP State Pollution Control Board **RO Paonta a Grab** sample of **Final outlet of CETP of KALA AMB INFRASTRUCTURE DEVELOPMENT COMPANY, Ogli, Nahan, Sirmour, Nahan Distt. Sirmour, H.P. 173030** on dated 10/09/2024 for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on 11/09/2024 to 01/10/2024 and declare the result of analysis is to be as follows :-

Method of analysis					
IS- 2488(I-V), IS-3025(Part 44): 1933, 'Standard method for examination of water', 23rd edition prepared and published jointly by:-					
1. American Public Health Association 2. American Water Works Association 3. Water Pollution Control Federation					
SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	pH	7.80		6.0-9.0	Within Permissible Limit
2	Oil and Grease	BDL (DL-4.0)	mg/L	10	--
3	Fluoride	0.76	mg/L	2	Within Permissible Limit
4	Sulphide	1.6	mg/L	2	Within Permissible Limit
5	BOD	12.5	mg/L	30	Within Permissible Limit
6	Phenolic Compounds(as C6H5OH)	BDL(DL-0.2)	mg/L	1	--
	TSS	7.0	mg/L	100	Within Permissible Limit
8	COD	124.0	mg/L	250	Within Permissible Limit
9	FDS	806.0	mg/L	2100	Within Permissible Limit
10	Total Phosphate	1.98	mg/L	5	Within Permissible Limit
11	Mercury	BDL(DL-0.005))	mg/L	0.01	--

	Nickel	BDL(DL-0.1)	mg/L	3	--
13	Aluminium	0.39	mg/L	NA	NA
14	Lead	BDL(DL-0.05)	mg/L	0.1	--

The condition of the seals, fastening and container on receipt was as: sealed as HPPCB

Signed this on 01/10/2024

Remarks of Lab Head:



Dr Hitender Kumar Sharma , SSO
(State Board Analyst)
RL Paonta

From:

H.P. STATE POLLUTION CONTROL BOARD,
RL Paonta

To:

KALA AMB INFRASTRUCTURE DEVELOPMENT COMPANY
Ogli, Nahan, Sirmour, Nahan,
Distt.Sirmour, H.P.173030



H.P. STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

HPSPCB No : 982

Date: 21/09/2023

Industry Registration ID: HP10382564

Application No : 9907274

To,
KALA AMB INFRASTRUCTURE DEVELOPMENT COMPANY
 Ogli, Nahan, Sirmour
 Kala Amb
 Sirmaur
 173030

Subject: Consent to Operate u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

1. Particulars of Consent to Operate under the Water Act, 1974 and Air Act, 1981 granted to the industry

Consent No.	CTO/BOTH/NEW/RO/2023/9907274
Date of issue :	01/04/2023 ✓
Date of expiry :	31/03/2024 ✓
Certificate Type :	NEW
Previous CTE/CTO No. & Validity :	

2. Particulars of the Industry

Name & Designation of the Applicant	Chander Shekhar Pushkarna, (Director)
Address of Industrial premises	KALA AMB INFRASTRUCTURE DEVELOPMENT COMPANY, Ogli, Nahan, Sirmour, Kala Amb, Sirmaur-173030
Capital Investment of the Industry	780.0 lakhs
Category of Industry	Red
Type of Industry	1078-Common treatment and disposal facilities-CETP for Red category Industries
Scale of the Industry	Medium
Office District	Sirmaur
Capacity	

Raw Materials (Name with quantity per day)

Raw Materials	Quantity	Unit
Municipal Sewage	1.70	MLD
Industrial Effluent	0.65	MLD

Products (Name with quantity per day)

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Name of Products	Unit	Quantity	Intermediate Product	Principal Use
CETP CUM STP (Phase 1)	MLD	2.35	Nil	Treat industrial effluent and domestic sewage. Treated water discharge into River Markanda

Details of the Effluent Treatment Plant

Type of Effluent	Capacity	Quantity
ETP-cum-STP	2350 KLD	1 KLD

Mode of Disposal

Description	Quantity(in KLD)	Method of Treatment	Method of Disposal
Domestic	1700	ETP-cum-STP	River
Industrial Process	650	ETP-cum-STP	River

Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

Type	No. of Boiler/ Heater /Evaporator/Incinerator/DG Set/Other	Capacity	Type of Boiler/Heater s/Evaporators /Incinerator/DG Sets/Others	Type of Fuel	Fuel consumption rate in MT/hour or KL/hour or M3 /hour
DG Sets	1	140 KVA	Acoustically Enclosed	HSD	10 litter per hour

Type of Air Pollution Control Devices installed

Equipment Type	Equipment Name	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
Acoustically Enclosed and Stack	DG Sets	Sat Jan 01 00:01:00 IST 2022	99%	PM<0.3g/KW-hr, CO<3.5g/KW-hr



Approved By
Member Secretary
(H. P. State Pollution Control Board)

1712

R-2

Pg 3

Serial No.:

Copy To:-

The Regional Officer, HPSPCB, Paonta Sahib for information and shall ensure to operate the unit as per consent condition with adequate pollution control devices.



ANIL
JOSHI

Digitally signed
by ANIL JOSHI
Date:
2023.09.24
08:49:16 +05'30'

Anil Joshi, IFS
Member Secretary
For & on behalf of
(H. P. State Pollution Control Board)

TERMS AND CONDITIONS

A. SPECIFIC CONDITIONS

1. This 'Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.
2. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
3. The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Consent to Operate'.
4.
 - i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).
 - ii) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.
5. This 'Consent to Operate' is for:-
 - i) The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.
 - ii) Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.
 - iii) The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.
 - iv) Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).
6. The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re-circulation system installed shall be the entire responsibility of the unit.
7. The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to the satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.
8. **CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.**
 - a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.
 - b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.

- c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized out-let(s) for discharging effluents from its premises.
- d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.

9. **CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.**

- a) The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications mentioned in 'Consent to Establish'.
- b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.
- c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.
- d) Unit shall ensure Stack height for diesel generating sets as per specification mentioned in 'Consent to Establish'.
- e) The unit shall provide proper and adequate air pollution control arrangements for control emission from its coal/fuel handling area and emissions from handling, transportation and processing of raw material & product of the industry, as applicable.
- f) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.
- g) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.
- h) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.
10. The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).
11. The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).
12. The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.
13. The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download from the website <http://hppcb.nic.in/plantationguide.pdf>) all along the boundary of the industrial premises and check air/water/noise pollution at source.
14. Any guidelines issued by the Central Government/State Government/MoEF/CPCB/SPCB/any other authority concerned, shall be binding.
15. This 'Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).
16. The Board reserves the right to revoke the 'Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
17. The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

B. **OTHER CONDITIONS**

1. The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.
2. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
3. Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).
4. Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).
5. Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/Government/SPCB in this regard (If Applicable).
6. Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).
7. The unit shall not cause any nuisance/traffic hazard in vicinity of the area.
8. The unit shall ensure that there will not be significant visible dust emissions beyond the property line.
9. The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
10. The unit shall put display Board indicating environmental data in the prescribed format at the main entrance gate.
11. The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
12. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.

C. SPECIAL CONDITIONS

1. That the unit shall comply with HPSPCB office order vide letter-no. PCB/CETP Kala Amb (982)/Consent Branch/2020-12285-92 dated 02.12.2021
2. That the transportation of industrial effluent shall be through GPS enable dedicated tankers only.
3. That the industrial units falling under the provision of EIA Notification 2006 will not be take the membership or will be not the member for disposal of their industrial effluent and domestic sewage into CETP cum STP.



By Order
Member Secretary

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Annexure R-3

Welcome KALA AMB INFRASTRUCTURE DEVELOPMENT COMPANY

Date : 24-10-20

Consent Application Details

Application No : 13938809

Congratulations! Application submitted successfully.

Your Consent Application application has been received under the Application Number **13938809**. *(Note this number for future communication and know the online status of the application submitted)*

Submitted application is under processing. Please send the following documents by post/by hand. You may ignore **sending** the documents which have been uploaded online.

To view the submitted application form click onto "View Application Form" and To print the application form click onto "Print Application Form"

[View Application Form](#)

[Print Application Form \(Air | Water](#)

Head Office Address
Member Secretary

H.P.STATE POLLUTION CONTROL BOARD
FORM X
REPORT BY STATE BOARD ANALYST
(See Rule 26)

Report No: 13572823/W-14302

01/10/2024

I hereby certify that I **Dr Hitender Kumar Sharma**, SSO, State Board Analyst duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on **11/09/2024** from **Naveen Rajpoot, JEE, HP State Pollution Control Board RO Paonta a Grab sample of Final outlet of CETP of KALA AMB INFRASTRUCTURE DEVELOPMENT COMPANY, Ogli, Nahan, Sirmour, Nahan Dist. Sirmour, H.P. 173030** on dated **10/09/2024** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **11/09/2024** to **01/10/2024** and declare the result of analysis is to be as follows :-

Method of analysis					
IS- 2488(I-V), IS-3025(Part 44): 1933, 'Standard method for examination of water', 23rd edition prepared and published jointly by:-					
1. American Public Health Association					
2. American Water Works Association					
3. Water Pollution Control Federation					
SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	pH	7.80		6.0-9.0	Within Permissible Limit
2	Oil and Grease	BDL (DL-4.0)	mg/L	10	--
3	Fluoride	0.76	mg/L	2	Within Permissible Limit
4	Sulphide	1.6	mg/L	2	Within Permissible Limit
5	BOD	12.5	mg/L	30	Within Permissible Limit
6	Phenolic Compounds(as C6H5OH)	BDL(DL-0.2)	mg/L	1	--
7	TSS	7.0	mg/L	100	Within Permissible Limit
8	COD	124	mg/L	250	Within Permissible Limit
9	FDS	806.0	mg/L	2100	Within Permissible Limit
10	Total Phosphate	1.98	mg/L	5	Within Permissible Limit
11	Mercury	BDL(DL-0.005)	mg/L	0.01	--

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R-4
Pg. 2.

12	Nickel	BDL(DL-0.1)	mg/L	3	--
13	Aluminium	0.39	mg/L	NA	NA
14	Lead	BDL(DL-0.05)	mg/L	0.1	--

The condition of the seals, fastening and container on receipt was as: sealed as HPPCB

Signed this on 01/10/2024

Remarks of Lab Head:



Dr Hitender Kumar Sharma , SSO
(State Board Analyst)
RL Paonta

From:

H.P. STATE POLLUTION CONTROL BOARD,
RL Paonta

To:

KALA AMB INFRASTRUCTURE DEVELOPMENT COMPANY
Ogli, Nahan, Sirmour, Nahan,
Distt.Sirmour, H.P.173030